

ITEM NO.16

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.10187/2023

(Arising out of impugned final judgment and order dated 05-07-2023 in CRMWP No.5180/2023 passed by the High Court of Judicature at Allahabad)

MATHEW SAMUEL & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(With IA No.164507/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.164508/2023-EXEMPTION FROM FILING O.T.)

Date : 01-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. C.U. Singh, Sr. Adv.
Mr. Sanbha Rumnong, Adv.
Mr. Jaiwant Patankar, Adv.
Ms. Lija Merin John, Adv.
Mr. M.F. Philip, Adv.
Ms. Purnima Krishna, AOR
Mr. Karamveer Singh Yadav, Adv.

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Issue notice on the Special Leave Petition as well as on the Interlocutory Application for directions.
- 2 Liberty to serve the Standing Counsel for the State of Uttar Pradesh, in addition.
- 3 Tag with SLP (CrI) No 7380 of 2023.
- 4 In the meanwhile, no coercive action shall be taken against the petitioners in connection with FIR Nos 224/2022, 54/2023, 55/2023 and 60/2023, registered at Police Station Kotwali, District Fatehpur, U.P.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar